

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. KAPIL MEHTA

Criminal Appeal No(s). 1988/2017

VIJAI NARAIN PANDEY @ VIJAI PRASAD PANDEY

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.105768/2017-EXEMPTION FROM FILING
O.T. and IA No.124785/2017-XTRA)

Date : 25-04-2018 This appeal was called on for hearing today.

For Appellant(s)

Ms. Lalita Kohli, AOR
M/S. Manoj Swarup And Co., AOR

For Respondent(s)

Mr. Anil Kumar Sinha, Adv.
Mrs. Rachna Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent is duly represented.

Original records have been received from the High Court
as well as Trial Court.

Registry to process the matter for listing before the
Hon'ble Court, as per rules. In the meantime, parties may
file additional documents.

KAPIL MEHTA
Registrar
25.4.2018

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